

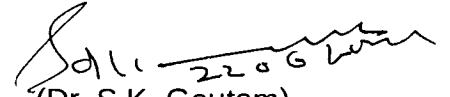
State Vs. Monu  
FIR No. 227/2020  
Under Sec. 392/394/397/34 IPC  
PS Krishna Nagar

22.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Ms. Poonam, wife of applicant/accused alongwith Ms. Neeru Chawla from NGO.  
Ct. Ravinder, Naib Court for the State.

Sh. Roshan Lal, counsel for applicant/accused informed telephonically to the Reader of this court that he is unable to come to the court today. Wife of applicant/accused seeks a date to inspect the court file.  
Accordingly, the matter is adjourned for 24.06.2020.



22.06.2020

(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 22.06.2020

State Vs. Tribhuvan @ Preet & Ors.  
FIR No. 886/16  
Under Sec. 498A/406/420/494/377/34 IPC  
PS Shakarpur

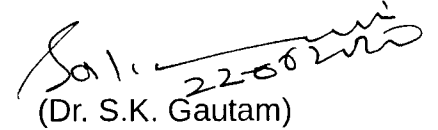
22.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Tribhuvan @ Preet, Id. counsel (applicant/accused) in person.  
Ct. Ravinder, Naib Court for the State.

A conversation took place between applicant/accused and complainant through telephone and complainant submits that applicant/accused has not paid any alimony to her till date though both parties requested to sent the matter to Mediation Centre. However, it is learnt that Medication Centre is not functioning.

Hence, in the interest of justice and on the request of both parties, the matter is adjourned for some positive outcome for 25.06.2020.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 22.06.2020

State Vs. Rahul  
FIR No. 70/19  
Under Sec. 395/120B IPC  
PS Pandav Nagar

22.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

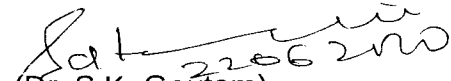
Present : Sh. Ram Kumar, counsel for the applicant/accused.  
Naib Court for the State.

Reply filed by IO SI Rahul.

Part arguments heard.

On request of Id. counsel, matter is adjourned to 24.06.2020.

TCR be summoned for next date of hearing.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 22.06.2020

State Vs. Shiva Kumar  
FIR No. 09/18  
Under Sec. 302/307/120B/34 IPC  
PS New Ashok Nagar

22.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Nadeem Khan, counsel for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

Report filed by IO Insp. Rajeev Kumar.  
Arguments on the interim bail application heard.

It is submitted by Id. counsel for applicant/accused that co-accused persons have already been granted interim bail and on parity, applicant/accused is also entitled for interim bail. It is also submitted that applicant/accused is behind bars since the day of his arrest and as pandemic is spreading, Id. counsel prayed for interim bail for a period of 45 days to the applicant/accused.

As per report filed by IO, applicant/accused is not involved in any other case apart from the present one.

Under the over all circumstances, applicant/accused Shiva Kumar is admitted to **interim bail till 15.07.2020** on furnishing personal bond in the sum of Rs.70,000/- (Rupees Seventy Thousand only) with one surety of the like amount to the satisfaction of Id. trial court concerned/MM/Duty MM/Link MM subject to the conditions that :

- i) the applicant/accused shall not threaten the witness and shall not try to contact them either directly or indirectly and shall surrender before the concerned Jail Superintendent on expiry of period of interim bail;
- ii) he shall not leave the country and shall furnish his fresh address and active mobile number.

With these observations, application stands disposed of.

A copy of this order be sent to Suptd Jail for information and at request, another copy of this order be given dasti to Id. counsel for the applicant/accused.

Be consigned to RR.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 22.06.2020


State Vs. Mohd. Gufran @ Alian  
FIR No. 32/16  
Under Sec. 302/365 IPC  
PS Krishna Nagar

22.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Vinay DHaka, counsel for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

Reply filed by IO.  
TCR was retained for today but not received from concerned court.  
As such, TCR be summoned for next date of hearing.  
In the interests of justice, matter is adjourned to 24.06.2020.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 22.06.2020

State Vs. Sandeep  
FIR No. 185/19  
Under Sec. 201 IPC  
PS Pandav Nagar

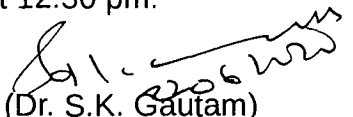
22.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Proxy counsel for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

Ld. counsel for complainant is not available in person. A telephonic conversation made between complainant and Reader of this court and complainant as well as proxy counsel for the applicant/accused to adjourn the matter for 23.06.2020 through video conferencing.

Accordingly, matter is adjourned for 23.06.2020 at 12.30 pm.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 22.06.2020

State Vs. Ali Dad Khan @ Sikandar  
FIR No. 151/18  
Under Sec. 392/397/34/411/120B IPC  
PS Shakarpur

22.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. A.K. Bali, Id. counsel for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

Reply filed by IO.

Arguments on the interim bail application heard.

It is submitted by Id. counsel for applicant/accused that co-accused persons have already been granted interim bail and on parity, applicant/accused is also entitled for interim bail. It is submitted that most of the witnesses have been examined. It is submitted that the applicant/accused is the sole bread earner of his family. It is also submitted that applicant/accused is behind bars since the day of his arrest and as pandemic is spreading, Id. counsel prayed for interim bail for a period of 45 days to the applicant/accused.

Per contra, IO submits that keeping in view of the seriousness of the offence and recovery of amount, the present application is liable to be dismissed as many prosecution witnesses have been examined and they have supported the prosecution case.

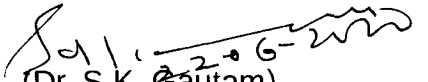
Under the over all circumstances, applicant/accused Ali Dad Khan @ Sikander is admitted to interim bail till 15.07.2020 on furnishing personal bond in the sum of Rs.50,000/- (Rupees Fifty Thousand only) with one surety of the like amount to the satisfaction of Id. trial court concerned/MM/Duty MM/Link MM subject to the conditions that :

- i) the applicant/accused shall not threaten the witness and shall not try to contact them either directly or indirectly and shall surrender before the concerned Jail Superintendent on expiry of period of interim bail;
- ii) he shall not leave the country and shall furnish his fresh address and active mobile number.

With these observations, application stands disposed of.

A copy of this order be sent to Suptd Jail for information and at request, another copy of this order be given dasti to Id. counsel for the applicant/accused.

Be consigned to RR.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 22.06.2020

State Vs. Piyush Saxena  
FIR No. 249/2020  
Under Sec. 392/411/34 IPC  
PS Shakarpur

22.06.2020

*Pursuance to the order no. 3919-39/D&SJ(East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

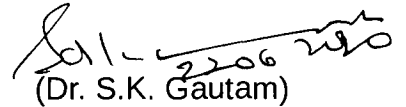
Present : Ms. Meenu Chauhan, counsel for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

Notice of the application was issued to the IO and Jail Superintendent but till date, no reply received.

Ld. counsel for applicant/accused requests for an adjournment.

Accordingly, the matter is adjourned for the purpose fixed for

24.06.2020.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 22.06.2020